

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE
BENCH AT CHENNAI

APPLICATION NO 189 OF 2017(SZ)

R.Gokulraj
Advocate,
No.197/8, J.N.Road,
Oil Mill, Tiruvallur 602001.

...

Applicant

-Vs-

1. The Government of Tamil Nadu,
Rep. by its Secretary,
Municipal Administration and Water Supply Department,
Fort. St. George,
Chennai-9
2. The Commissioner of Municipal Administration,
Ezhilagam Annex, 6th Floor,
Kamarajar Salai,
Chennai-9.
3. The District Collector,
Tiruvallur.
4. The Tamil Nadu Pollution Board,
Rep. by its Member Secretary,
No.76, Anna Salai,
Guindy, Chennai.
5. District Environmental Engineer,
No.41, Judges Colony, Periyakuppam,
Tiruvallur 602001.
6. The Chief Engineer,
Tamil Nadu Water Supply and Drainage Board
No.8, 1st East Main Road,
Gandhi Nagar,
Vellore-631006.
7. The Municipal Commissioner,
Tiruvallur Municipality,
Tiruvallur.

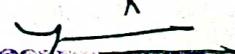
8. The Chief Engineer,
Water Resources Department,
Chennai-600 005.

...Respondents

Report Filed by the 7th RESPONDENT

I, P.Santhanam, son of Panchatcharam Hindu aged about 52 years, now working as Municipal Commissioner, Tiruvallur, now temporally come down to Chennai to swear this affidavit, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Commissioner of the Tiruvallur Municipality, the 7th Respondent herein and well conversant with the facts of the case from the connected files.
2. I submit that I have been given a copy of the Report of the Joint Committee pursuant to the previous directions issued on 21-05-2021 have been submitted before this Honourable Tribunal.
3. It is submitted that the Report shows that the Sewage Treatment Plant of this respondent which has been established as per the CTE issued by the TNPCB and the said CTE sets out that the discharge for the treated water is Putlur Eri.
4. Subsequently due to the present Application being filed, the method of discharge has been changed to a different place that is downstream of the Putlur Checkdam by the NOC dated 04-09-2020 of the PWD. Therefore, the project for laying the CI Pipeline has been prepared and submitted to the Government. The DPR was forwarded by the office of the 2nd Respondent and forwarded to the First respondent vide letter dated 19-07-2021.
5. The DPR is now pending before the First respondent.
6. The water analysis report enclosed with the Joint Committee report sets out that the parameters of the discharged water is within the

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 COMMISSIONER
 TIRUVALLUR MUNICIPALITY

parameters of the water suitable for discharge into water body. As the discharge is meeting the specifications, it is submitted that the same does not cause any detriment to the Environment.

7. The project of laying the CI pipeline for the length of 4.2 Kms to the discharge downstream of the Putlur Checkdam is now pending with the Government of Tamil Nadu for Administrative and Financial sanction for the sum of Rs 9.54 Crores. The DPR has been prepared and submitted by the Tamil Nadu Water Investment Corporation (TWIC) for sanctioning of the loan on Interest free basis. Therefore further time is required for completing the said pipeline work and the possible date for completion is 6 months from the date of grant of the Administrative and Financial sanction.

8. As the treated water from the STP is meeting the requisite standards for Inland surface water fit for Agricultural uses, it is submitted that the present Discharge into the Putlur Eri does not cause any environmental pollution.

9. The Water analysis report of the PCB for the samples taken various dates shows that the parameters are within the above said standards.

Hence, I therefore prayed that this Hon'ble Tribunal may be pleased to dismiss the application NO.189 of 2017 and thus render justice.

Solemnly affirmed at Chennai
on this the 28th day of July 2021
and signed his name in my
presence


COMMISSIONER
TIRUVALLUR MUNICIPALIT.

BEFORE ME


ADVOCATE : CHENNAI
S. RAM SENTHIL KUMAR
ADVOCATE, E. No.2522/06
D5, 31/15, 1st Main Road,
Gandhi Nagar, Adyar,
Chennai - 600 020.

அனுப்புநர்

திரு.பா.பொன்னையா, இ.ஆ.ப.,
நகராட்சி நிர்வாக இயக்குநர்,
நகர் நிர்வாக அலுவலக வளாகம்,
75, சாந்தோம் நெடுஞ்சாலை,
இராஜா அண்ணாமலைபுரம்,
சென்னை-28.

பெறுநர்

அரசு கூடுதல் தலைமைச் செயலாளர்,
நகராட்சி நிர்வாகம் மற்றும் குடிநீர்
வழங்கல் துறை,
தலைமைச் செயலகம்,
சென்னை - 9.

ந.க.எண்.12443/2021/பாசாதி-1

நாள்: 19.07.2021

ஐயா,

வாரும்:

பணிகள் - திருவள்ளூர் நகராட்சி - பாதாள சாக்கடை திட்டம் -
சுத்திகரிப்பு நிலையத்திலிருந்து வெளியேறும்
சுத்திகரிக்கப்பட்ட கழிவுநீர் குழாய்கள் மூலம் வெளியேற்ற
புல்லூர் கூவம் ஆற்று தடுப்பணையை தாண்டி விடுவதற்கு
விரிவான திட்ட அறிக்கை TWIC நிறுவனம் மூலம்
சமர்ப்பிக்கப்பட்டது - ரூ.9.54 கோடி நிதி ஒதுக்கீடு செய்து
நிர்வாக அனுமதி வழங்க முன்மொழிவு அனுப்புதல் -
தொடர்பாக.

பார்வை:

- 1 இவ்வலுவலக கடிதம் ந.க. எண்.33908/2018/பாசாதி-1,
நாள் 24.07.2020.
- 2 Hon'ble NGT order in O.A.NO.189 / 2017
(SZ) நாள்: 21.05.2021.
- 3 அரசு கடிதம் எண். 10641/எம்.எ.3/2021-2, நகராட்சி
நிர்வாகம் மற்றும் குடிநீர் வழங்கல் துறை,
நாள்: 16.06.2021.
- 4 நகராட்சி ஆணையர், திருவள்ளூர் அலுவலகம் கடிதம்
ந.க.எண்.4458/2003/இ2, நாள்: 16.06.2021.

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பார்வை-3ல் காணும் அரசு கடிதம் தொடர்பாக கீழ்க்கண்ட குறிப்பு அனுப்பி
வைக்கப்படுகிறது.

திருவள்ளூர் நகராட்சியில் பாதாள சாக்கடை கழிவுநீர் சுத்திகரிப்பு நிலையத்திலிருந்து
வெளியேற்றப்படும் சுத்திகரிக்கப்பட்ட கழிவுநீர் புல்லூர் ஏரியில் கலப்பது குறித்து தேசிய பசுமை
தீர்ப்பாயத்தில் தொடரப்பட்ட வழக்கில் 21.5.2021 தேதிய இடைக்கால தீர்ப்பில் சுத்திகரிக்கப்பட்ட
கழிவுநீரை புல்லூர் ஏரியில் தேங்காத வண்ணம் புல்லூர் கூவம் ஆற்று தடுப்பணையை தாண்டி
விடுவதற்கு தயாரிக்கப்பட்ட திட்ட முன்னேற்றம் குறித்த தற்போதைய நிலையினை
30.7.2021க்குள் சமர்ப்பிக்குமாறு ஆணையிடப்பட்டுள்ளது.

பொதுப்பணித்துறை செயற்பொறியாளர் கொசஸ்தலை ஆறு வடிநிலைப்பகுதி அவர்களின் 14.1.2020 நாளிட்ட கடிதத்தில் சுத்திகரிக்கப்பட்ட கழிவுநீரை புட்லூர் கூவம் ஆற்றில் கீழ்ப்பகுதியில் தடுப்பணையை தாண்டி விடுவதற்கு யரிந்துரை செய்துள்ளார்.

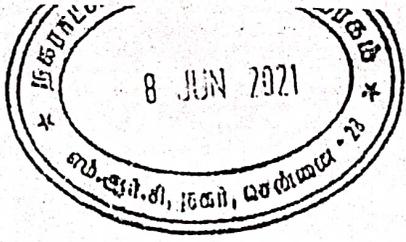
மேற்படி பணி சம்பந்தமாக TWIC நிறுவனம் விரிவான திட்ட அறிக்கையை ரூ.9.54 கோடி மதிப்பீட்டில் தயார் செய்து சமர்ப்பித்துள்ளது. அதன் விவரம் பின்வருமாறு:

வ. எண்	விவரம்	தொகை (ரூபாய் இலட்சத்தில்)
1	சுத்திகரிக்கப்பட்ட கழிவுநீரை ஆற்றில் சேர்ப்பிக்க தனி குழாய் அமைத்தல் (Providing separate pipeline for disposal of treated sewage into river)	436.57
2	நடைமுறையிலுள்ள கழிவுநீர் நிலையத்தை மறுசீரமைத்தல் (Revamping of the existing STP)	266.85
3	சதுப்புநில சுத்திகரிப்பு அமைத்தல் (Constructed wetland treatment)	241.46
4	மிகைநீர் ஓட்ட வேக குறைப்பு படிம தாவர சீரமைப்பு (Riparian vegetative buffer)	9.06
	மொத்தம்	953.94

மேற்படி பணியானது தேசிய பசுமைத் தீர்ப்பாயத்தின் கண்காணிப்பில் உள்ளதாலும், திருவள்ளூர் நகராட்சியின் தற்போதைய நிதிநிலைமையைக் கருத்திற்கொண்டும், அவசர அவசியம் கருதி நிதி நிறுவனங்களிடமிருந்து வட்டியில்லா கடனாக நிதி ஒதுக்கீடு செய்ய வேண்டி திருவள்ளூர் நகராட்சி ஆணையரின் பிரேரணையினை TWIC நிறுவனம் சமர்ப்பித்துள்ள விரிவான திட்ட அறிக்கையுடன் இணைத்து அரசுக்கு அனுப்பி வைக்கப்படுகிறது.

இணைப்பு மேற்படி

15/7/21
நகராட்சி நிர்வாக இயக்குநர்
19/7/21



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Municipal Administration & Water Supply [MA-3] Department, Secretariat, Chennai - 600 009.

Letter No.10641/MA-3/2021-2, Dated:16.06.2021

From
Thiru. Shiv Das Meena, I.A.S.,
Additional Chief Secretary to Government.

SE

To
The Commissioner of Municipal Administration,
Chennai - 28 (w.e).

Sir,

Sub: National Green Tribunal - Stoppage of discharge of treated sewage in putlur Eri and obtain consent of operation of CSTP - Environmental compensation levied on Thiruvallur Municipality - Regarding.

Ref: NGT (SZ) order dated 21.05.2021 in O.A.No.189 of 2017.

I am directed to enclose a copy of the orders issued in O.A.No.189 of 2017 in National Green Tribunal (SZ), Chennai.

2. In this connection, I am to request you to send the proposal regarding laying of CI Pipeline for the length of 4.2 km to discharge downstream of the Putlur Checkdam in which Detailed Project Report prepared by Tamil Nadu Water Investment Corporation to Government as stated by Thiruvallur Municipality before the National Green Tribunal (SZ) expected to be commissioned by September 2021.

3. This may be treated as "Most Immediate".

Yours faithfully,

for Additional Chief Secretary to Government.

JSC(e)

988
Supt
As per

87
19/6/21

7

JOINT COMMITTEE REPORT ON FURTHER PROGRESS MADE BY TIRUVALLUR MUNICIPALITY COMMON STP, REGARDING THE IMPLEMENTATION OF TREATED SEWAGE CONVEYANCE PIPE LINE PROJECT FOR THE DISPOSAL OF ENTIRE QUANTITY OF TREATED SEWAGE OF COMMON SEWAGE TREATMENT PLANT (CSTP) INTO COOM RIVER ON THE DOWNSTREAM OF CHECK DAM NEAR PUTLUR AS PER THE NOC ISSUED BY PWD, SUBMITTED BY THE COMMITTEE CONSTITUTED BY THE HON'BLE NGT (SZ) IN THE MATTER OF ORIGINAL APPLICATION NO.189 OF 2017 (SZ).

The Hon'ble NGT(SZ) in its order dated 21.5.2021 in O.A. No.189 of 2017 has issued the following directions among other things inter alia as follows.

"6. The Joint Committee as well as Thiruvallur Municipality is directed to file further progress report regarding the implementation of the project before this Tribunal on or before 30.07.2021.

7. In the meantime, the Additional Chief Secretary, Municipal Administration and Water Supply are directed to consider the proposal pending with them for administrative and financial approval in respect of the project envisaged by Thiruvallur Municipality and provide the necessary sanction and financial assistance for implementation of the same at the earliest as at present the CETP is having no authorization and it is not meeting the norms which will have impact on environment as untreated sewage water is being discharged in the water body without complying with the norms."

In due Compliance of the Hon'ble NGT order dated: 21.5.2021 in O.A.No.189 of 2017, the Committee have inspected the Tiruvallur Municipality Common STP on 15.7.2021 and the status report on further progress made by Tiruvallur Municipality Common STP regarding the implementation of treated sewage conveyance pipe line project for the disposal of entire quantity of treated sewage of Common Sewage Treatment Plant (CSTP) into Coom river on the downstream of check dam near Putlur as per the NOC issued by PWD is submitted as below.

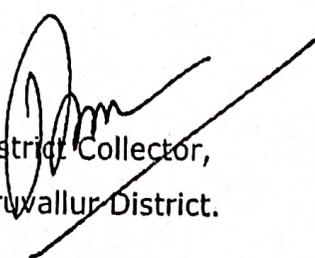
1. The Common STP (CSTP) of 6.2 MLD capacity provided for the treatment of sewage generated from Tiruvallur Municipality was in operation.
2. Presently 5 MLD Sewage is received in the CSTP connected under UGSS of Tiruvallur Municipal area.
3. Presently, the CSTP has laid temporary PVC treated sewage conveyance pipe line of inadequate capacity till it reaches Thangal (Small pond). Hence part of the treated sewage from the outlet of CSTP is conveyed through PVC pipeline and discharged into natural Water Body (Thangal) and thereafter it flows through earthen channel and finally discharged into Coom River at Periyakuppam within the Municipal limits and the balance quantity of treated sewage from the outlet of CSTP was diverted and discharged into Putlur lake in the vicinity of CSTP.

4. The Report of Analysis (ROA) of the treated sewage sample collected from the out let of CSTP by TNPCB on 30.9.2020, 30.11.2020, 22.12.2020, 18.02.2021, 22.03.2021, 29.04.2021 & 28.06.2021 reveals that the parameters such as pH, Total Suspended Solids (TSS) & Bio Chemical Oxygen Demand (BOD) are meeting the treated sewage standards prescribed for disposal into water body as per the MoEF& CC Notification dated 13.10.2017. The ROA of the treated sewage samples collected from CSTP are enclosed as Annexure 1 to 7.

The Commissioner, Tiruvallur Municipality vide its letter dated 23.7.2021 (Enclosed as Annexure-8) has reported the following:

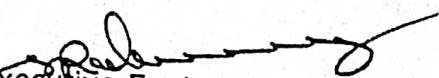
- i) The Government had requested the Director of Municipal Administration to send a proposal regarding laying of CI Pipe line for the length of 4.2 KM to discharge the treated sewage downstream of Putlur Checkdam in Cooum river .
- ii) Tiruvallur Municipality has requested the Director of Municipal Administration to sanction Rs 9.54 Crores as grants or interest free loan for implementation of the above said project.
- iii) Now the Director of Municipal Administration vide letter dated 19.7.2021 has requested the Government that the Project Cost of Rs 9.54 Crores may be sanctioned as interest free loan considering the financial position of Tiruvallur Municipality
- iv) Finally the Commissioner, Tiruvallur Municipality has reported that the said Project will be implemented by Tiruvallur Municipality as soon as the loan is sanctioned by the Government.

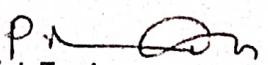
It is submitted that Tiruvallur Municipality shall expedite the implementation of the said Project at the earliest.


District Collector,
Tiruvallur District.


Commissioner,
Tiruvallur Municipality


Executive Engineer, PWD,
Kosasthalaiyar Basin
Division, WRD, Tiruvallur


Executive Engineer, Tamilnadu Water
supply and Drainage Board ,RWS
Division, Tiruvallur


District Environmental Engineer,
TNPCB, Tiruvallur

Annexure - 1

M/S. CSTP - Tiruvallur
(UASS)



TAMILNADU POLLUTION CONTROL BOARD
District Environmental Laboratory, Ambattur.
Report of Analysis

ROA No:448-428/ 2020-2021

Dated:12.10.2020

1. Nature and No. of Sample(s) : One Number of Samples
2. Date of Collection : 30.09.2020
3. Code Number(s) and Point of Collection : G 2014 STP Outlet - Treated

Sl.No.	Parameters	DEE Code NO.	G 2014
		Lab Code No.	448
		Unit	1
1	pH		7.37
2	Total Suspended Solids	mg/l	18
3	Total Dissolved Solids	mg/l	902
4	Chlorides	mg/l	346
5	Sulphates	mg/l	170
6	Oil and Grease	mg/l	< 2
7	BOD for 3days at 27° C	mg/l	6
8	C O D	mg/l	56

[Signature]
Deputy Chief Scientific Officer
DEL, Ambattur.

14/10



TAMILNADU POLLUTION CONTROL BOARD
District Environmental Laboratory, Ambattur.
Report of Analysis

ROA No:732/ 2020-2021

Dated:14.12.2020

1. Nature and No. of Sample(s) : One Number of Sample
2. Date of Collection : 30.11.2020
3. Code Number(s) and Point of Collection : G 2040 STP Outlet - Treated

Sl.No.	Parameters	DEE Code NO.	G 2040
		Lab Code No.	732
		Unit	1
1	pH		7.08
2	Total Suspended Solids	mg/l	36
3	Total Dissolver Solids	mg/l	938
4	Chlorides	mg/l	211
5	Sulphates	mg/l	266
6	Oil and Gease	mg/l	< 2
7	BOD for 3days at 27° C	mg/l	7
8	C O D	mg/l	64

[Signature]
Deputy Chief Scientific Officer
DEL, Ambattur.

[Signature]
16/12



TAMILNADU POLLUTION CONTROL BOARD
District Environmental Laboratory, Ambattur.
Report of Analysis

ROA No:844/ 2020-2021

Dated:04.01.2021

1. Nature and No. of Sample(s) : One Number of Sample
2. Date of Collection : 22.12.2020
3. Code Number(s) and Point of Collection : G 2068 STP Outlet -Treated

Sl.No.	Parameters	DEE Code NO.	G 2068
		Lab Code No.	844
		Unit	1
1	pH		7.20
2	Total Suspended Solids	mg/l	32
3	Total Dissolver Solids	mg/l	938
4	Chlorides	mg/l	271
5	Sulphates	mg/l	252
6	Oil and Gease	mg/l	<2
7	BOD for 3days at 27° C	mg/l	18
8	C O D	mg/l	120

Deputy Chief Scientific Officer
DEL, Ambattur.

12/1/21



TAMILNADU POLLUTION CONTROL BOARD
District Environmental Laboratory, Ambattur.
Report of Analysis

ROA No: 1423 /2020-2021

Dated: 29.03.2021

1. Nature and No. of Sample(s) : One Number of Sample
 2. Date of Collection : 22.03.2021
 3. Sample Code No. and Point of Collection : SK 21-335 STP 3 - Treated

Sl.No.	Parameters	DEE Code NO.	SK 21-335
		Lab Code No.	1423
		Unit	1
1	pH		7.22
2	Total Suspended Solids	mg/l	16
3	BOD for 3days at 27° C	mg/l	6

P. Ramulu
 Deputy Chief Scientific Officer
 DEL, Ambattur.

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3/3

Appendix-4

14/3. CSTP - Pinnavalli
(U/135)

13



TAMILNADU POLLUTION CONTROL BOARD
District Environmental Laboratory, Ambattur.
Report of Analysis

ROA No:1201/ 2020-2021

Dated:28.02.2021

1. Nature and No. of Sample(s) : One Number of Sample
2. Date of Collection : 18.02.2021
3. Code Number(s) and Point of Collection : SK -21 -204 STP Outlet - Treated

Sl.No.	Parameters	DEE Code NO.	SK -21-204
		Lab Code No.	1201
		Unit	1
1	pH		6.75
2	Total Suspended Solids	mg/l	8
3	BOD for 3days at 27° C	mg/l	2

Prasanna
28/02/2021

Deputy Chief Scientific Officer
DEL, Ambattur.

2/3

Annexure-6

M/S - CSTP - TLR

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TAMILNADU POLLUTION CONTROL BOARD
District Environmental Laboratory, Ambattur.

Report of Analysis

ROA No: 201 /2021-2022

Dated : 08.06.2021

1. Nature and No. of Sample(s) : One Number of Sample
2. Date of Collection : 29.04.2021
3. Sample Code No. and Point of Collection : SK 21 - 421 CSTP - TLR Treated

Sl.No.	Parameters	DEE Code	SK 21 - 421
		Lab Code	201
		Unit	1
1	pH		7.65
2	Total Suspended Solids	mg/l	32
3	BOD for 3days at 27° C	mg/l	7

Deputy Chief Scientific Officer
DEL, Ambattur.

MS
9/6

[Handwritten Signature]
29/06/2021



TAMILNADU POLLUTION CONTROL BOARD
District Environmental Laboratory, Ambattur.

Report of Analysis

ROA No: 478 /2021-2022

Dated : 05.07.2021

1. Nature and No. of Sample(s) : One Number of Sample
2. Date of Collection : 28.06.2021
3. Sample Code No. and Point of Collection : SK 21 - 612 CSTP Outlet - Treated

Sl.No.	Parameters	DEE Code	SK 21 - 612
		Lab Code	478
		Unit	1
1	pH		7.30
2	Total Suspended Solids	mg/l	32
3	B O D at 27°C for 3 Days	mg/l	6
4	C O D	mg/l	56
5	Total Nitrogen (NO ₃ +NO ₂)	mg/l	<1
6	Ammonical Nitrogen	mg/l	<2
7	Fecal Coliform	MPN/100ml	FNA

FNA -Facility not available

Chief Scientific Officer
DEL, Ambattur.

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MUNICIPAL ADMINISTRATION AND WATER SUPPLY DEPARTMENT

From

Thiru. P. Santhanam., BCom.,
Commissioner,
Tiruvallur Municipality,
Tiruvallur.



To

The Joint Committee,
NGT O.A.No.189 of 2017 (SZ),
Tiruvallur.

Roc. No. 4458/2003/E2, Dated.23.07.2021

Sir / Madam,

- Sub : Thiruvallur Municipality-UGSS to Thiruvallur Municipality-NGT O.A.No.189 of 2017 (SZ) - Action taken report, present status report – submitted.
- Ref : 1) Hon'ble NGT order in O.A.No.189 of 2017 (SZ) dated.24.01.2020 & 15.02.2021.
2) Hon'ble NGT order in O.A.No.189 of 2017 (SZ) dated.21.05.2021.
3) Govt. Letter No.10641/MA-3/2021-2, Dated: 16.06.2021
4) This Office Letter No.4458/2003/E2, Dated:06.07.2021.
5) Director Of Municipal Administration, Chennai -28 Letter No.12443/2021/UGSS-1 Dated:19.07.2021

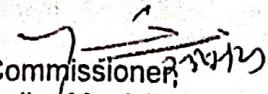
I submit to inform that the Hon'ble NGT in its order 2nd cited has directed the Joint Committee as well as Thiruvallur Municipality to file further progress report regarding implementation of the project before this Tribunal on or before 30.07.2021 by e-filing. In the said order the Additional Chief Secretary, Municipal Administration and Water Supply was directed to consider the proposal pending with them for administrative and financial approval in respect of the project envisaged by Thiruvallur Municipality and provide necessary sanction and financial assistance for implementation of the project at the earliest.

In the letter 3rd cited, the Government had requested the Director of Municipal Administration to send a proposal regarding laying of CI pipe line for the length of 4.2 Kms to discharge down stream of the putlur checkdam in which Detail Project Report prepared by the TWIC.

In the letter 4th cited, Tiruvallur Municipality has requested the Director of Municipal Administration to sanction Rs.9.54 Crore as grants or interest free loan for implementation of the above said Project.

Now the Director of Municipal Administration vide his letter 5th cited has request the Government that the project cost of Rs.9.54 Crore may sanctioned as interest free loan considering the financial position of Tiruvallur Municipality.

In view of the circumstances stated above, it is informed that the said project will be implemented by Tiruvallur Municipality as soon as the loan is sanctioned by the Government.


Commissioner,
Tiruvallur Municipality
11/20/17/21

**BEFORE THE NATIONAL
GREEN TRIBUNAL (SZ)
AT CHENNAI**

O. A. No. 189 of 2017

REPORT FILED BY THE 7TH RESPONDENT

**M/s. P. SRINIVAS (828/1994).
N.K. PONRAJ (2263/2009).
R. PURUSHOTHAMAN(253/2011**

COUNSEL FOR 7th RESPONDENT

Mobile No. 94862 04469